

## THE SCHEDULE

[See section 16]

### MODIFICATIONS IN THE WORKMEN'S COMPENSATION ACT, 1923 IN ITS APPLICATION TO APPRENTICES UNDER THE APPRENTICES ACT, 1961

In the Workmen's Compensation Act, 1923,—

(1) in section 2,—

(a) for clause (e), *substitute*—

'(e) "employer" means an employer as defined in the Apprentices Act, 1961, who has engaged one or more apprentices,';

(b) *omit* clause (k);

(c) for clause (m), *substitute*—

'(m) "wages" means the stipend payable to an apprentice under section 13 (1) of the Apprentices Act, 1961,';

(d) for clause (n), *substitute*—

'(n) "workman" means any person who is engaged as an apprentice as defined in the Apprentices Act, 1961, and who in the course of his Apprenticeship training is employed in any such capacity as is specified in Schedule II,';

(2) *omit* section 12;

(3) *omit* section 15;

(4) *omit* the proviso to section 21(1);

(5) *omit* the words "or a registered Trade Union" in section 24;

(6) *omit* clause (d) in section 30 (1);

(7) *omit* clauses (vi), (xi), (xiii), (xvii), (xviii), (xx), (xxii), (xxiv), (xxv) and (xxxii) in Schedule II.